

ANNUAL REPORT OF FERTILISERS AND CHEMICALS, TRAVANCORE LIMITED FOR 1965-66, ETC.

Shri Raghuramaiah: Sir, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report of the Fertilisers and Chemicals, Travancore Limited, for the year 1965-66, along with the Auditor's Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
[Placed in Library. See No. LT-15/67.]
- (2) (1) A copy of the Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
[Placed in Library. See No. LT-154/67.]
- (8) (1) A copy of the Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

[Placed in the Library. see No. LT-155/67.]

12.46 hrs.

RE. MOTIONS FOR ADJOURNMENT AND CALLING ATTENTION NOTICES—contd.

SITUATION IN CALCUTTA—contd.

डा० राज मनोहर लोहिया : सभा सभा आपने मेरी बात सुनने को कहा था। मैं कोई कांफेंस के खिलाफ नहीं बोल रहा हूँ। चायव आप यह सोच रहे हैं। आप व्यवस्था के प्रश्न पर सुनिये। (व्यवधान)। आप जरा धारा 268 देखिये। मनुष्य का जीवन चायव मस्जिदों की तरह हो गया है। (व्यवधान)

Mr. Speaker: It should be brief. It should not be a speech.

डा० राज मनोहर लोहिया : अब तेलगू मुझे आती तो मैं तेलगू में बोलता। मेरा व्यवस्था का प्रश्न आप सुनिये इस स्वयं प्रस्ताव के ऊपर।

Shri Shashi Ranjan (Puri): When there is no business before the House, how can there be a point of order.

Mr. Speaker: I am myself not happy. Still, when a senior leader like Dr. Lohia wants to raise a point... (Interruptions)

डा० राज मनोहर लोहिया : अब इसके जाने यह हमें कि खाली जबर्दस्ती आप मुझे बैठा रहे हैं। आप मेरे व्यवस्था के प्रश्न को सुनिये, 268 के ऊपर।

Shri Shashi Ranjan: Unless there is some business, there cannot be any point of order.

Mr. Speaker: I would request hon. Members on both sides to remain quiet. Let only one hon. Member speak at a time. On what subject is the point of order

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, यहाँ पर आप व्यवस्था के प्रश्न को सुनिये। राज्यों और केन्द्र के सम्बन्धों के बारे में मेरा प्रश्न व्यवस्था का प्रश्न है।

Mr. Speaker: But that was over long ago.

डा० राम मनोहर लोहिया : आपने मुझे तो सुना ही नहीं है। मैं आपसे यह कह रहा हूँ कि यह बात ध्यान देने योग्य है।

Mr. Speaker: After that subject we had Papers laid on the Table. Even that is over. Therefore, it cannot be made now. Now I call Shri Virendra Shah.

डा० राम मनोहर लोहिया : धारा 256 के ऊपर संविधान की। (व्यवधान)

श्री मधु लिमये : व्यवस्था का प्रश्न उठाने का हमको अधिकार है।

Mr. Speaker: Not at this stage. We have passed over that subject. Even Papers to be laid on the Table are over. I now call Shri Virendra Shah.

डा० राम मनोहर लोहिया : संविधान की धारा 256। कलकत्ते में जो कुछ हुआ

अध्यक्ष महोदय : धाईर, धाईर।

डा० राम मनोहर लोहिया : आपने मुझ सुनने को कहा था। अब उनके हस्ता मचाने पर आप चबरा गये। क्या आप उस झुंड के हस्ता मचाने से चबरा जायगे। क्या उस झुंड की बात को सुनेंगे।

अध्यक्ष महोदय : धाईर, धाईर।

डा० राम मनोहर लोहिया : ठीक है। इस झुंड के कारण आप कह रहे हैं। मैं बैठ जाता हूँ लेकिन मेहरबानी करके जब यह झुंड बिस्त्राये तब उसके बिस्त्राने पर आप मुझे कभी कुछ मत कहिये।

Mr. Speaker: Now that topic is over. Shri Virendra Shah.

12.48 hrs.

RE. LAYING OF PAPERS ON TABLE

Shri Virendra Kumar Shah (Jungadh): Sir, I want to raise a matter under rule 377, if you will permit me. Yesterday, when the hon. Member from Monghyr was reading a document in the House, another hon. Member requested that he may be allowed to lay that document on the Table. Subsequently, another hon. Member, I think it was the hon. Member from Kanpur, raised a point of order under rule 369 (1), requesting your ruling on the point that if the hon. Member from Monghyr was willing to duly authenticate the document it may be allowed to be laid on the Table. The hon. Member from Monghyr was willing to duly authenticate it. I request that a ruling may be given on this point of order because I submit that it is in the paramount interest of parliamentary procedure and practice.

Mr. Speaker: I do not think it is proper that merely because one hon. Member has read something I should ask him or allow him to lay it on the Table of the House. Yesterday, when a request was made by an hon. Member that the letter from which Shri Madhu Limaye read out an extract may be laid on the Table of the House, I did not permit it. Rule 369 does not give a member a right to lay a paper on the Table of the House automatically as he may desire. This rule is clear; it only lays down a condition that when the Chair has permitted a Member to lay a paper on the Table, he shall have to authenticate it, as required by rule 369(1). Further, it will be observed from rule 369(2) that after a paper is laid on the Table it becomes public. So, the Speaker has to be careful when using his discretion to allow a paper to be laid on the Table.

Therefore I cannot allow any paper read to be laid on the Table. Because the Member is prepared to authenti-